

BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1

CP(IB) 35/7/NCLT/AHM/2020

Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)  
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.08.2020

Name of the Company: Shriram Makadu Chitte & Ors  
V/s  
Sunshine Hi-Tech Infracon Ltd

Section: Section 7 of the Insolvency & Bankruptcy Code, 2016

**ORDER**

Learned Counsel Mr. Kuldeep Adesra appeared for the Resolution Professional.

A leave note is filed by the Financial Creditor, which is taken on record.

None appeared for the Corporate Debtor.

In view of this, the Financial Creditor is directed to effect a paper publication in English as well as in vernacular language, widely circulated newspaper in area, where the registered Office of the Company is situated, by prescribing minimum 7 days' time from the date of publication.

The matter stands adjourned to 20.10.2020 for further consideration

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)

Dated this the 26th day of August, 2020.